NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Petition No. 05/(MAH)/2016 Interlocutory Application No. : 87/2016 CA No. 104/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES:

M/s. Valecha Engineering Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013

S. No. NAME DESIGNATION SIGNATURE

1 VIJ of Modi Copay

Searly

2. Jeetendry Plainiff

Danyani

3. G. S. Rapchowdhuy Pelilioner

Political

Regularion

Regularion

Regularion

Order

IA No.87/2016 & CA No.104/2016 in CP No.05/74(2)/NCLT/MB/MAH/2016

On the Company Applications, above mentioned, the company paid principal deposit amount agreeing to pay the interest later.

For the Fixed Deposits have already been matured and the principal being paid by the company, the Respondent company is hereby directed to pay the amount accrued as interest upon the Fixed Deposits for the applicants in CA No.87/2016 and CA No.104/2016 within six months hereof.

Accordingly, these two Company Applications are hereby disposed of.

B.S.V. PRAKASHKUMAR

Member (Judicial)

V. NALLASENAPATHY Member (Technical)